

**COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 14 of 2012**

**Dated : 4<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**North Delhi Power Ltd. ... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anurag Bansal and  
Mr. Ajay Kapoor (Rep.)**

**Counsel for the Respondent(s) : Mr. Sakya Singha Chaudhury  
Mr. Anand K. Srivastava**

**ORDER**

Mr. Pradeep Misra, who is recently been engaged by the Commission wants time to go through the papers and to make submissions. Though it is seriously objected to by the learned counsel for the Appellant, we deem it fit to give some time to the learned counsel, who has been engaged recently, to go through the file and then to make the submissions.

Post the matter for the reply submissions on **17.1.2013** at 2.30 p.m.

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

mk/ak